The Indira Gandhi Krishi Vishwavidyalaya (Sanshodhan) Adhiniyam, 2002

Act 23 of 2002

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CHHATTISGARH ACT
(No. 23 of 2002)

THE INDIRA GANDHI KRISHI VISHWAVIDYALAYA (SANSHODHAN) ADHINIYAM, 2002

An Act to Amend the Indira Gandhi Krishi Vishwaevidyalaya Adhiniyam, 1987 (No. 20 of 1987).

Be it enacted by Chhattisgarh Legislature in the Fifty third Year of the Republic of India as follows :—

1. (1) This Adhiniyam may be called the Indira Gandhi Krishi Vishwaevidyalaya (Sanshodan) Adhiniyam, 2002 (No. 23 of 2002).

(2) It shall come into force from the date of its publication in the official Gazette.

2. After clause (2) of Section of Indira Gandhi Krishi Vishwaevidyalaya Adhiniyam, 1987 (No. 29 of 1987) (hereinafter called as a Principal Act), the following clause shall be inserted, namely :—

"(22) To affiliate/recognise colleges/education institutions for the purpose to grant degrees/ diplomas/certificates in agriculture, animal husbandry, agriculture engineering and technology, and other allied sciences".

3. After clause (xxviii) of Section 28 of the Principal Act, the following clause shall be inserted, namely :—

"(xxix) To affiliate any college or any education institution under the management of any authority other than the University as recognized institution for conducting degree/diploma/certificate courses in agriculture and allied sciences as per the provision of regulation made for this purpose".